

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 315 OF 2018 &
IA NOS. 1523 & 1522 OF 2018

Dated: 29th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited

.... Appellant(s)

Vs.

**Maharashtra Electricity Regulatory Commission
& Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. G. Sai Kumar
Ms. Rimali Batra
Ms. Saumya Sharma
Mr. Ashish Singh
Mr. Amit Bute for R-12

ORDER

Admit.

List the IA No. 1523 of 2018 (Appln. for interim order) for hearing on **30.10.2018**. Respondent No.2 is directed not to take any coercive steps till the next date of hearing.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson